

- (3) The benefits of the Scheme will be admissible to such families only as fulfil the criteria prescribed in para 2(b) of the Scheme.
- (4) The size of a house-site, shall not exceed 100 sq. yards, and the average cost of development (as defined in para 4 (d) of the Scheme) shall not exceed Rs. 150/- per house-site.
- (5) In implementing the Scheme, priority should be given only to districts which have a sizeable concentration of landless rural workers, particularly of those belonging to Scheduled Castes and Scheduled Tribes.
- (6) No project should be taken up for implementation before it has been finally approved by this Ministry

The implementation of the Scheme is required to be taken up in each State, district by district. State Government should formulate specific projects, taking one district at a time, and send them this Ministry for prior scrutiny and approval, giving all relevant information and accompanied by the enclosed proforma, duly completed in all respects (in triplicate).

In allotting the house sites, there should be no segregation of families belonging to Scheduled Castes and Scheduled Tribes. Such families should be suitably interspersed along with the other families being allotted house sites in or adjoining village.

The agreements/deeds transferring house sites to the allottees should *inter alia* contain a specific clause precluding the allottee from selling, mortgaging or otherwise transferring his rights in the plot to a third party.

Realisation of Installation Charges of New Water Meters from the Residents of Aram Bagh Area, New Delhi

1729. SHRI ISHWAR CHAUDHRY : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether some time back Government had assured that no charges will be realised for installation of new water meters in the Government quarters of Aram Bagh area, New Delhi which had been stolen and that the meters will be installed in the compounds of the Government quarters in these areas ;

(b) whether notices have now been issued to the concerned persons residing in such quarters that a sum a Rs. 80/— may be deposited within three days of the notice failing which water connections will be disconnected ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D P. CHATTOPADH-YAYA) : (a) In accordance with the procedure laid down by the C.P.W D. for the replacement of the stolen water meters in the Government quarters of Aram Bagh, New Delhi, the payment toward the cost of stolen meters is initially made to Municipal Corporation of Delhi by the tenant and reimbursement thereof is subsequently claimed by him from the Central Public Works Department.

(b) Yes

(c) The disconnection notices have been issued by the Municipal Corporation of Delhi to those tenants who have not paid the cost for replacing stolen meters.

विश्वविद्यालयों में छात्र संघों का कार्यकरण

1730. श्री अटल बिहारी वाजपेयी : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालयों में छात्रसंघों की रचना, उनके कृत्यों तथा वित्तीय नियंत्रण में सुधार करने के लिए मार्गोन्मुख निकालने और उनका सुझाव देने के लिए कोई आयोग गठित किया है; और

(ख) यदि हां, तो उसके सदस्य कौन-कौन हैं तथा कार्यक्षेत्र और कृत्य क्या हैं ?